

[Shri S. V. L. Narasimham]
a Bill further to amend the Child
Marriage Restraint Act, 1929.

Mr. Deputy-Speaker: The question
is:

"That leave be granted to intro-
duce a Bill further to amend the
Child Marriage Restraint Act,
1929."

The motion was adopted.

Shri S. V. L. Narasimham: I intro-
duce the Bill.

HINDU MARRIAGE (AMENDMENT) BILL

(AMENDMENT OF SECTION 28)

Shri S. V. L. Narasimham (Guntur):
I beg to move for leave to introduce
a Bill further to amend the Hindu
Marriage Act, 1955.

Mr. Deputy-Speaker: The question
is:

"That leave be granted to in-
troduce a Bill further to amend
the Hindu Marriage Act, 1955."

The motion was adopted.

Shri S. V. L. Narasimham: I intro-
duce the Bill.

INSURANCE (AMENDMENT) BILL

(INSERTION OF NEW SECTION 44A)

Shri S. V. L. Narasimham (Guntur):
I beg to move for leave to introduce
a Bill further to amend the Insurance
Act, 1938.

Mr. Deputy-Speaker: The question
is:

"That leave be granted to in-
troduce a Bill further to amend
the Insurance Act, 1938."

The motion was adopted.

Shri S. V. L. Narasimham: I intro-
duce the Bill.

WORKMEN'S COMPENSATION (AMENDMENT) BILL

(INSERTION OF NEW SECTION 3A)

Mr. Deputy-Speaker: We shall now
proceed with the further consideration
of the motion moved by **Shrimati
Renu Chakravartty** on the 2nd Decem-
ber, 1955:

"That the Bill further to amend
the Workmen's Compensation Act,
1923, be taken into considera-
tion."

The time allotted for this is 2½ hours,
the time already taken is one hour
twenty-two minutes and so the
balance left is one hour eight
minutes. **Shri Abid Ali** may conti-
nue his speech.

Shri T. B. Vittal Rao (Khammam):
Before you call upon the hon. Deputy
Minister, let me say this. **Shrimati
Renu Chakravartty** had to go away
and she has written a letter to the
Speaker authorising me to reply to the
debate. If you permit me, I will reply
to the debate.

Mr. Deputy-Speaker: I will look
into the rules. Let the Deputy Minister
meanwhile continue his speech.

अन्न उपमन्त्री (श्री आबिद अली) :
उपाध्यक्ष महोदय, पिछले दिन जब इस
बिल पर चर्चा हो रही थी तो मैं यह कह
रहा था कि इस किस्म के बिलों में अमेंडमेंट
लाने में बहुत समय लगता है और मैं यह बता
रहा था कि किस तरह कई साल बीत
जाते हैं अमेंडमेंट्स का एक मस्विदा बनाने
के बाद स्टेट्स गवर्नमेंट्स की सलाह लेनी
पड़ती है और उसके बाद Tripartite
discussions होते हैं। वर्कर्स एंड
एम्प्लायर्स आरगोनाइजेशन्स इन सब से
सूचनाएँ लेनी पड़ती हैं। इतना काम
इसके सम्बन्ध में हो गया है। लेकिन
उस दिन मेम्बर महोदया ने यह कहा था
कि उनका बिल आने के बाद हम ने ह
कार्यवाही शुरू की है, तो मैं उनको ह